

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL..... Diary No(s).7049/2020

(Arising out of impugned final judgment and order dated 25-05-2015 in CRLA No.709/1983, 27-05-2015 in CRLA No.709/1983 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ONKAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.34696/2022-CONDONATION OF DELAY IN FILING and IA No.34697/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.34698/2022-EXEMPTION FROM FILING O.T. and IA No.34699/2022-SUSPENSION OF SENTENCE)

Date : 11-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)    Mr. Anuj Saxena, Adv.  
                              Mr. Prakash Sharma, Adv.  
                              Mr. Anuj Ruhela, Adv.  
                              Mr. Arup Banerjee, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice on the application for condonation of delay as well as on the appeal, returnable in six weeks.

Tag with Cr1. A. No.41/2016.

(ARJUN BISHT)  
(COURT MASTER (SH)

(PRADEEP KUMAR)  
(BRANCH OFFICER)

(ASHWANI THAKUR)  
AR-CUM-PS